

contacted and asked to furnish required details for release of Central Share. 26 States/UTs have conveyed their concurrence to the scheme. Till date, out of allocated amount of ₹100 crore an amount of ₹ 99.35625 crore has been released to 26 States/UTs (Nagaland, Maharashtra, Jharkhand, Kerala, Madhya Pradesh, Manipur, Odisha, Telangana, Assam, Tamil Nadu, Rajasthan, Tripura, Uttarakhand, Karnataka, Gujarat, Chhattisgarh, Haryana, Delhi, Chandigarh Administration, Punjab, Himachal Pradesh, UP, Bihar, Andhra Pradesh, Meghalaya and Mizoram) for setting up of 648 FTSCs including 363 exclusive POCSO courts. Other remaining five States/UTs viz. West Bengal, Andaman and Nicobar Islands, Goa, Jammu and Kashmir and Arunachal Pradesh are being expedited to join the scheme of FTSCs.

Statement

Details of cases disposed of by MP/MLA Special Courts

| State/High Court | No. of Special MP/MLA Courts | No. of cases disposed of | |
|------------------|------------------------------|--------------------------|------------|
| | | 2018 | 2019 |
| Andhra Pradesh, | 1 | 1 | 5 |
| Uttar Pradesh | 1 | 42 | 357 |
| Maharashtra | 1 | 44 | 0 |
| West Bengal | 1 | 33 | 20 |
| Delhi | 2 | 145 | 26 |
| Karnataka | 1 | 55 | 20 |
| Madhya Pradesh | 1 | 42 | 48 |
| Tamil Nadu | 1 | 0 | 03 |
| Telangana | 1 | 15 | 10 |
| TOTAL | 10 | 377 | 489 |

Vacant post of Judges in courts

591. SHRI RIPUN BORA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that number of posts of Judges are lying vacant in different High Courts of the country including the Supreme Court;

(b) if so, whether the last Government promised to fill up all vacant post within a time-frame period;

(c) if so, the reason behind not to fulfil the commitment and present status of vacancies thereof; and

(d) the time-frame proposal of filling up all the vacancies therein?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) to (d) As on 01.02.2020, there is one post of Judge vacant in the Supreme Court and there are 396 vacancies of Judges in the various High Courts.

Government is committed to filling up of vacancy expeditiously and in time-bound manner. However, the Chief Justices of High Courts are often not initiating the proposals for filling up vacancies of judges six months prior to the occurrence of vacancies, as stipulated in the Memorandum of Procedure for appointment and transfer of Chief Justices and Judges of High Courts (MoP).

Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process, between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities. Hence, the time for filling up of vacancies of the Judges in the higher Judiciary cannot be indicated.

While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in the strength of Judges.

ICT enabled courts in country

592. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has rolled out any scheme for Information and Communication Technology (ICT) enablement of District and Subordinate Courts including Family Courts and Magistrate Courts across the country;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD): (a) and (b) Yes, Sir. The Government is implementing the e-Courts Mission Mode Project